

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40762 of 2018

(Arising out of Orders-in-Appeal No.497/2017 (CTA-II) dt.29.12.2017 passed by Commissioner of Central Tax (Appeals-II): CGST & Central Excise, Newry Towers, 2054/1, II Avenue, Anna Nagar, Chennai - 600 040

M/s.Cheyar Co-operative Sugar Mills Ltd
Anakkavoor-Thenthandalam, Perumbalai Post - 604 401.

Appellant

Vs

Commissioner of Central Tax
Outer Commissionerate,
Newry Towers, 2054/1, II Avenue, Anna Nagar, Chennai - 600 040

Respondent

APPEARANCE:

For the Appellant : Sh.Hari Radhakrishnan, Advocate
For the Respondent : Sh. L.Nandakumar, AC (AR)

CORAM :
HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :27.10.2020
DATE OF DECISION :27.10.2020

FINAL ORDER No. 41040/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr